

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR.

O.A.No.115/93 . Dt. of order: 4.8.1993

Varughese Mathew : Applicant

Vs.

Union of India & Ors. : Respondents

Mr.M.M.Bharathan : Counsel for applicant

Mr.U.D.Sharma : Counsel for respondents

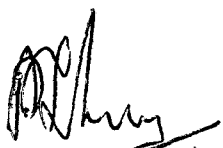
CORAM


Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.P.P.Srivastava, Member (Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN

Heard the learned counsel for the parties and perused FR 21 and the orders Annx.A-2 and Annx.R-1. Admittedly, the order Annx.A-2 was passed by the respondents without giving any opportunity of hearing to the applicant and there is a clear violation of the principles of natural justice. We would not like to observe anything about the merit of the case. The order Annx.A-2 is set aside only on the ground that it is violative of the principles of natural justice. Respondents are at liberty to pass a fresh order after giving an opportunity for hearing to the applicant and the applicant may present his case to the respondent according to law. The O.A. stands disposed of accordingly. No order as to costs.


(P.P.Srivastava)
Member (A)


(D.L.Mehta)
Vice Chairman.